

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration O.A. No.68 of 1991

Har Dutt Sharma & Others.....Applicants

Versus

Union of India & Others..... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

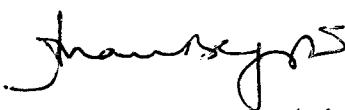
The main prayer of the applicants in this application is the implementation of the Railway Board's letter dated 16th August, 1978 with all consequential benefits including arrears of difference of salary. in view of the fact that the said letter has been implemented in various zones. The applicants have also prayed that the common seniority list of Material Checkers and Material Clerks may also be maintained to enable them to claim promotion to the higher post of Senior Clerks. The applicants have represented to the Departmental Authorities by their two representations which are still pending and have not yet been disposed of. Both the two representations have been annexed at Annexures-6 & 8 dated 2.1.91 and 11.2.91 respectively. The applicants can get the desired relief by the Departmental Authorities also in case their representations are found correct.

2. We dispose of this application with a

- 2 -

direction to the Departmental Authorities to dispose of the applicants' representations aforesaid.

Accordingly, the opposite parties are directed to dispose of the two representations filed by the applicants referred to above within a period of two months from the date of receipt of a copy of this order so that the applicants' claim for higher post of Senior Clerks may not suffer from prejudice. It will be open for the opposite parties to consider the claim of the applicants for seniority for promotion to the higher post which is the consequential relief claimed by them. With these observations, the application is finally disposed of.



Member (A)



Vice Chairman

Dated the 6th March, 1991.

RKM